

# MEGHALAYA LEGISLATIVE ASSEMBLY

## RE-ASSEMBLED BUDGET SESSION

(BULLETIN)

TUESDAY, THE 10<sup>TH</sup> JUNE, 2010.

The House met at 11. A.M. with the Hon'ble Speaker in the Chair, and transacted business till 3:30 P.M. The day was allotted for transaction of Private Members' Business.

### 1. Questions:

Starred Questions No.119 to No.127 were disposed off till 12 P.M. On Starred Question No.119, Supplementary Questions was raised by Shri Satto R. Marak, MLA. On Starred Question No.120, Supplementary Questions were raised by Shri Nihim D. Shira, MLA, and Shri Conrad K. Sangma Leader of Opposition. On Starred Question No.121, Supplementary Questions were raised by Shri Omillo K. Sangma, MLA, Shri James K. Sangma, MLA, Shri T. D. Shira, MLA and Shri Conrad K. Sangma, Leader of Opposition. On Starred Question No.122, Supplementary Questions were raised by Satto R. Marak, MLA and Shri Marcuise N. Marak, MLA. On Starred Question No. 123, Supplementary Questions were raised by Shri Conrad K. Sangma, Leader of Opposition, and Shri Purno A. Sangma, MLA. On Starred Question No. 124, Supplementary Question was raised by Shri Omillo K. Sangma, MLA. On Starred Question No.125, Supplementary Questions were raised by Shri Satto R. Marak, MLA, Shri James K. Sangma, MLA, Shri Conrad K. Sangma, Leader of Opposition, Shri Purno A. Sangma, MLA and Shri Marcuise N. Marak, MLA. On Starred Question No.126, Supplementary Question was raised by Shri Nihim D. Shira. On Starred Question No. 127, Supplementary Question was raised by Shri Nihim D. Shira.

### 2. Call Attention Notice:

Shri James K. Sangma, MLA called the attention of the Minister in-charge Political under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Meghalaya Times (English)" dated 17.5.2010 under the caption "NCP is responsible for Langpih incident: Mukul"

Shri James K. Sangma, MLA, said that the NCP was very hurt to read the news item and there is no iota of truth in the news report. So he asked the Chief Minister to clarify, and to take the paper to task if it has wrongly quoted the statement of the Chief Minister.

Dr. Mukul Sangma, Chief Minister, replied that his statement was wrongly misquoted and he had only asked political parties from politicizing the incident. He said there are 2 ways to handle the issue. One is to ask the Press to issue a correction and the other is the legal way.

Item No. 3:-

Shri Bindo M. Lanong, Deputy Chief Minister, in-charge Sports & Youth Affairs laid a statement relating to a Call Attention Notice by Shri Conrad K. Sangma, Leader of Opposition under the caption "Boxing potential untapped in Meghalaya".

Item No. 4: -

Smti M. Ampareen Lyngdoh, Minister Education, laid a statement relating to a Call Attention Notice by Shri Manas Chaudhuri, MLA, under the caption “School bears Langpoh brunt”.

Dr. Mukul Sangma, Chief Minister, made a statement under Rule 55 of the Rules of Procedure & Conduct of Business regarding border issues with Assam and development on the Psiar area of the Jaintia Hills District.

(The entire NCP Members walked out of the House as they were not satisfied with the reply of the Chief Minister).

## **5. RESOLUTIONS:**

Discussion on Resolution No.4 continued. Members who participated were Shri Ardent M. Basaiawmoit, MLA and Shri Manas Chaudhuri, MLA.

Dr. Mukul Sangma, Chief Minister, said that he has noted the points raised by the Hon’ble Members. He said that it is wrong to doubt the loyalty of any officer because of his community or State to which he belongs, but in fact, we should motivate and encourage them. He said that there is also no guarantee that other States will accept the proposal for a common cadre for North East, including Sikkim.

The House then took up the second batch of Resolutions.

Shri James K. Sangma, MLA, moved Resolution No.1 “Whereas the previous MUA Government under the leadership of Dr. D.D. Lapang had put a stop to the illegal toll collection along the NH – 62 and in the Atthiabari – Shallang area; this House do now therefore resolve to put on immediate and to illegal toll collection which has resurfaced again along the NH – 62 and in the Atthiabari – Shallang area”. The Member spoke about the extortion and illegal activity along NH – 62, and said that some politicians are involved, as alleged by the truck owners association. He said that the Chief Minister is weak and therefore no action is being taken. He said that there should be a CBI enquiry on this matter.

Other Members who participated were Shri Omillo K. Sangma, MLA, Shri Conrad K. Sangma, Leader of Opposition, who also stressed the need to check this illegal activity. Shri Manas Chaudhuri, MLA, said that the Government has to check leakage of revenue through these check gates, and the media is only carrying the statement of the truckers association. He said that we have to ensure that rule of law prevails, and also to form a joint body of legislators in the regard.

Dr. Mukul Sangma, Chief Minister, said that the mover has been exhaustive in his submission. He said all check gates were removed after the imposition of President’s Rule in the State, and that there was a non-Congress Government in power prior to this. He also said the decision to put a stop to the illegal toll collection under MUA Government was a joint decision of the Cabinet, and he was also a Minister at that time. He said that it seems to suggest that everything is happening only after Dr. Mukul Sangma became Chief Minister. He also said that he does not need a certificate from anyone to prove as to whether he is weak or strong. The Chief Minister said that there will be zero tolerance on this kind of activity and also to have an integrated system. He said that there is already an enquiry on this headed by Shri C. P. Thakur, Principal

Secretary, and will see if further necessary action is required after the enquiry report is submitted.

#### **6. MOTIONS:**

Shri Conrad K. Sangma, Leader of Opposition, did not move Motion No.6 and 7.

Shri Marcuise N. Marak, MLA, moved Motion No.1 from the second batch of list of Motions “This House does now discuss the education system and infrastructure in the State of Meghalaya”. Other Members who participated were Shri Nihim D. Shira, MLA, Shri Omillo K. Sangma, MLA and Shri Satto R. Marak, MLA. They all dwelt on the lack of education policy, Government schools and infrastructure in Garo Hills. Shri Conrad K. Sangma, Leader of Opposition, demanded re-examination for Class – X and Class XII to do justice to the students of Garo Hills. He said only 25% passed and less than 1% passed in Songsak. He also said that out of 26,000 students who sat, 20,000 students failed, and he felt that something must have gone wrong for this dismal result, and it will demoralize the failed students and lead them astray. Shri P. A. Sangma, MLA, also fully supported the demand for re-examination. Shri Ardent M. Basaiawmoit, MLA, wanted to know whether a decision to allow for re-examination by the Department will be a precedent.

Smti M. Ampareen Lyngdoh, Education, dwelt at length on the functioning and policy of the Education Department, and also said that in the absence of draft service rule in the Department necessary action could not be taken. She also said that students in rural areas are poor in language skill, and also most of the students are poor in Math’s and Science.

(The Minister could not complete her reply as time was up)

#### **4. ADJOURNMENT:**

Since there was no more Business to be transacted, the House was adjourned till 11 a.m. on Friday, the 11<sup>th</sup> June, 2010.

**W.M. Rymbai,**  
*Secretary,*  
**Meghalaya Legislative Assembly.**

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